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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6494/2021

MOON LIGHT PROPBUILD
PRIVATE LIMITED & ANR.

..... Petitioners

Through Mr. Sonam Sharma, Mr. Shashwat
Tripathi and Ms. Ridhima Verma,
Advs.

versus

INSOLVENCY AND BANKRUPTCY
BOARD OF INDIA & ANR.

..... Respondents

Through Mr. Puneet Jain, Ms. Christi Jain, Mr.
Harsh Jain and Mr. HarshitKhanduja,
Advs. for R-1

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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14.07.2021

CM APPL. 20389/2021

1. Exemptions allowed, subject to all just exceptions.
2. A notarized affidavit be filed within two weeks of the Court resuming physical hearing.
3. The application stands disposed of.

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4. The present petition has been filed with the grievance that, despite the Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) Regulations, 2017 mandating that the complainant be immediately supplied with a copy of the decision taken on his complaint, the

respondent no.1 has till date not provided the petitioner with a copy of the decision taken by it in respect of his complaint dated 05.09.2021.

5. Learned counsel for the respondent no.1, who appears on advance notice, submits that a copy of the orders rejecting the petitioner's complaint has already been sent to him. The said averment is vehemently denied by the petitioner.

6. In the light of the aforesaid and without getting into the question as to whether the respondents have already furnished a copy of the decisions taken on petitioner's complaint and his review application, the petition is disposed of by directing the respondent no.1 to forthwith furnish copies of the orders passed on the petitioner's complaint and review application to him through electronic mode. Copies of these orders be also forwarded to the counsel for the petitioner on the email address provided in the petition.

REKHA PALLI, J

JULY 14, 2021

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